

**OFFICE OF THE DISTRICT AND SESSIONS JUDGE, MEWAT**

**ORDER:**

In pursuance of letter bearing No.41/RG/Spl./Misc. dated 06.10.2020 and subsequent letter bearing No.46/RG/Spl./Misc. dated 08.01.2021, issued by the Hon'ble High Court of Punjab and Haryana, Chandigarh and in supersession of this office order bearing endorsement No.2955/O.2 dated 31.12.2020, it is directed that all the Judicial Officers of this Sessions Division shall hold their respective court physically w.e.f. 11.01.2021 on all working days and shall take up all category of cases for hearing. Further, all the Judicial Officers shall work from home on working Saturdays till further orders in compliance of the instructions of Hon'ble High Court conveyed vide order dated 25.09.2020.

Above all, it is advised that the guidelines/health advisories and other SOPs, issued by Government of India, Haryana Government or Hon'ble High Court from time to time in view of the prevailing threat of Novel Coronavirus (COVID-19), shall be strictly followed.

All concerned be informed accordingly.

Dated: 11.01.2021

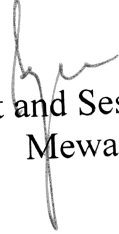
District and Sessions Judge,  
Mewat.

Endorsement No. 46 /O.2 Dated 11.1.2021

Copy forwarded to the following for information and necessary action:

1. The Registrar General, Punjab and Haryana High Court, Chandigarh.
2. All the Judicial Officers posted in Sessions Division, Mewat.
3. The Deputy Commissioner, Nuh.

4. The Superintendent of Police, Nuh.
5. The District Attorney, Nuh.
6. The Superintendent, District Jail, Bhondsi (Gurugram).
7. The Civil Surgeon, Nuh.
8. The Presidents, Bar Association, Nuh and Ferozpur Jhirka.
9. The System Assistant with the direction to upload the order on the website of this office.

  
District and Sessions Judge,  
Mewat.